

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 29th day of SEPTEMBER 2004.

Original Application no. 1042 of 2000.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman  
Hon'ble Mrs. Roli Srivastava, Administrative Member

Bali Ram Misra,  
S/o Late Sri R.S. Misra,  
R/o 86/290 Post Office, Anwarganj Compound,  
KANPUR.

... Applicant

By Adv : Sri R.K. Dube

V E R S U S

1. Union of India, through its Secretary,  
Ministry of Telecommunication,  
NEW DELHI.
2. The General Manager, Telecommunication,  
Telephone Bhawan,  
District Kanpur.
3. The Assistant General Manager (Admn.),  
Telecommunication,  
Distt. Kanpur.

.... Respondents

By Adv : Sri D.S. Shukla

O R D E R

Justice S.R. Singh, AM.

Sri R.K. Dubey learned counsel for the applicant  
and Sri D.S. Shukla, learned counsel for the respondents.

2. The applicant, it is stated, in the counter affidavit has been permanently absorbed in the service of B.S.N.L. which has not yet been brought within the purview of this Tribunal by means of notification under



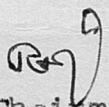
2.

Section 14 (2) of the A.T. Act, 1985. The order dated 14.01.2002 (Ann-A1) is an order regarding permanent absorption of the applicant w.e.f. 01.10.2002 (FN).

3. In the circumstances, therefore, the OA is dismissed without prejudice to the right of the applicant to seek redressal of his grievances before appropriate forum.

4. There shall be no order as to costs.

  
Member (A)

  
Vice-Chairman

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